

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 32/TT/2023**

<b>Subject</b>	:	Petition for determination of transmission tariff from COD to 31.3.2024 in respect of 02 Nos. 220 kV Line Bays at Samba Sub-station covered under "Northern Region System Strengthening-XLII" in Northern Region.
<b>Date of Hearing</b>	:	27.9.2023
<b>Coram</b>	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Limited
<b>Respondents</b>	:	Ajmer Vidyut Vitran Nigam Ltd and 15 Others
<b>Parties present</b>	:	Ms. Supriya Singh, PGCIL Shri Bipin Bihari Rath, PGCIL Shri Vivek Singh, PGCIL

**Record of Proceedings**

PGCIL has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 in respect of the transmission asset i.e. 02 Nos 220 kV Line Bays at Samba Sub-station covered under "Northern Region System Strengthening-XLII" in Northern Region.

2. The representative of the Petitioner made the following submissions:
- The Petitioner has been entrusted with the implementation of transmission asset and the same was discussed and agreed upon in 1<sup>st</sup> meeting of the National Committee on Transmission (NCT) held on 11.9.2018 NCT was of the opinion that the scheme is a technical upgradation on existing ISTS (implemented through TBCB route by the Petitioner). NCT recommended for implementation of the above scheme through the Regulated Tariff Mechanism (RTM) and the same was concurred by ECT for awarding the transmission asset under RTM.
  - The associated downstream system is being executed by Jammu & Kashmir Power Transmission Corporation Limited (JKPTCL) which has already been impleaded in the present petition.
  - The Petitioner has proposed the COD of the transmission asset as 19.5.2021 under Regulation 5(2) of the 2019 Tariff Regulations. There is a total time over-run of 202 days in the execution of the transmission asset



from its SCOD which is 28.10.2020. The time over-run from 28.10.2020 to 28.3.2021 was on account of the outbreak of the Covid-19 pandemic while the delay from 29.3.2021 to 19.5.2021 was on account of the delay in the inspection of elements by CEA.

- (d) Online application for inspection of the transmission asset was filed with CEA on 24.3.2021. However, the CEA inspection could not be done due to the Covid-19 pandemic.
- (e) The transmission asset was charged on a no-load basis on 17.5.2021 due to the unavailability of the associated downstream network. After two months, the associated transmission system was put into commercial operation on 27.7.2021 and power flow started.
- (f) Notice of intimation of charging the transmission asset was served upon JKPTCL. However, no reply was received from JKPTCL.
- (g) There is no cost over-run in the case of the transmission asset.

3. The Commission observed that it would like to hear JKPTCL on the Petitioner's request for approval of the COD of the transmission asset under Regulation 5(2) of the 2019 Tariff Regulations on the plea that the associated transmission system under the scope of JKPTCL was not ready. Accordingly, the Commission directed JKPTCL to be present on the next date of the hearing and also to file its reply.

4. The Commission directed the Respondents to file their reply by 17.10.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 25.10.2023. The Commission further directed the parties to adhere to the timelines for the completion of pleadings and observed that no extension of time would be entertained.

5. The matter will be listed for final hearing on 27.10.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

